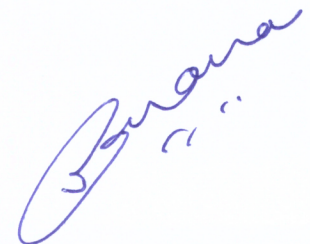


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHARDA MA ENTERPRISES
PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sharda Ma Enterprises Private Limited
2.	Date of incorporation of corporate debtor	09 th June, 1992
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1992PTC049082
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 353, Aggarwal Chamber-3rd, 26, Veer Savarkar Block, Shakarpur New Delhi East Delhi DL 110092 IN
6.	Insolvency commencement date in respect of corporate debtor	08 th April, 2022
7.	Estimated date of closure of insolvency resolution process	05 th October, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vaneet Bhatia IBBI/IPA-002/IP-N00908/2019-2020/12942
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H No.19 Bharat Apartments, Sector-13, Rohini, North West, National Capital Territory of Delhi -110085 E Mail id- vaneetbhatia4@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazeedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 E Mail - cirp.shardama@gmail.com
11.	Last date for submission of claims	22 nd April, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **Sharda Ma Enterprises Private Limited** on 08th April, 2022.



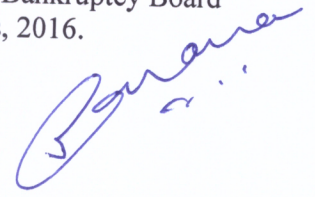
The creditors of Sharda Ma Enterprises Private Limited, are hereby called upon to submit their claims with proof on or before **22nd April, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

The Claims shall be submitted in their specified forms. Form B-By Operational Creditors except Workmen and Employees; Form C-By Financial Creditors; Form D-By Workmen and Employees; Form E-By Authorized Representative of Workmen and Employees; Form F-By Other Creditors in terms of Regulation 7, 8, 9 and 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.



Vaneet Bhatia
Interim Resolution Professional
(Regn No. IBBI/IPA-002/IP-N00908/2019-2020/12942)

Date: 9th April, 2022
Place: Delhi